

Court-II
Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal Nos. 59 of 2014 & 120 of 2014

Dated : 12th January, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

A.No. 59 of 2014

Madhya Pradesh Power Generating Co. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. M. G. Ramachandran,
Ms. Poorva Saigal, Ms. Anushree
Bardhan and Mr. Shubham Arya

Counsel for the Respondent (s) : Mr. G. Umapathy
Mr. Pradeep Misra &
Mr. Shashank Pandit for R-2 & 3
Mr. Rajiv Srivastava for R-2

A.No. 120 of 2014

M.P. Power Management Co. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Umapathy and Ms. Mekhala

Counsel for the Respondent (s) : Mr. Pradeep Misra & Mr. Shashank
Pandit
Mr. Rajiv Srivastava for R-2
Mr. M.G. Ramachandran &
Ms. Poorva Saigal for R-5

ORDER

We have heard Mr. G. Umapathy, learned counsel for the appellant in Appeal No. 120 of 2014. Both the parties have been acting on the basis of Minutes of

Meeting. There was an understanding regarding sharing of power to the ratio of 50:50 between the Governments of Madhya Pradesh and Uttar Pradesh.

We have gone through the order passed by the Central Commission.

Both the parties are directed to try for some reconciliation because Uttar Pradesh is to get electricity to the extent of 50% of its share from the Generating Company of the M.P. We hope that the highest and responsible officers viz Managing Directors of both of Uttar Pradesh Power Corporation Ltd. and Madhya Pradesh Power Management Co. will understand the situation relating to power sharing and to achieve this end they are required to sit together across the negotiating table and then arrive at some amount during reconciliation. We, for this purpose grant to them one month's time and thereafter they are required to apprise this Appellate Tribunal of the progress made in this matter.

We hereby direct the personal appearance of the Managing Director, Uttar Pradesh Power Corporation Ltd. as well as Managing Director of Madhya Pradesh Power Management Company on the next date of hearing so that the actual progress made in this regard may be brought to the notice of this Tribunal.

A copy of this order be sent to the said officers immediately.

Post this batch of Appeals for hearing on **15th February, 2016.**

s
(T. Munikrishnaiah)
Technical Member
hc/rkt

(Justice Surendra Kumar)
Judicial Member